

GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 557
ANSWERED ON 23/07/2026

ACTION AGAINST FAKE IMMIGRATION AGENTS

557 SHRI VIJAY CHINTAKAYALA

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the steps taken by Government to reduce the number of fake immigration agents during the last five years, State-wise especially from Andhra Pradesh;
- (b) the number of fake immigration agents identified, arrested, under trial and convicted during that period, State-wise including Andhra Pradesh; and
- (c) whether Government has undertaken any campaigns to inform and educate citizens regarding the issue of fake immigration agents and if so, the details regarding such exercises undertaken across the country during those years, State-wise including Andhra Pradesh?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
(SHRI KIRTI VARDHAN SINGH)

(a to c) Recruitment Agencies (RA) in India for engaging in the recruitment business for overseas employment are regulated as per the provisions under The Emigration Act/Rules, 1983. As per Section 10 of the Emigration Act, 1983, no person or agency can function as RA without a valid Registration Certificate (RC) issued by the Registering Authority, i.e., Protector General of Emigrants (PGE). Mandatory registration of RA is aimed to reduce fraud and exploitation of prospective Indian emigrants proceeding for employment abroad. The Act also provides for cancellation or suspension of RCs for violation of the provisions of the Emigration Act/Rules, 1983 by the RAs. As and when complaints of illegal recruitment activities by unregistered recruitment agencies, including those from the State of Andhra Pradesh, are received in the Ministry, they are referred to the State/UT police for investigation and prosecution under the relevant provisions of the Bharatiya Nyaya Sanhita (BNS) and other legislations in place. As on date a total of 3,505 unregistered agents have been notified on the eMigrate portal. Data of complaints of illegal recruitment activities including those pertaining to Andhra Pradesh, and action taken against the fake recruitment agencies during the last five years are given in **Annexure-A**.

The Ministry, through the 17 Protector of Emigrants (POE) Offices across India, including the POE Office in Andhra Pradesh, also carries out awareness campaign on safe and legal mobility by conducting workshops, training/information sessions, digital campaigns for media groups, police officials and law enforcement agencies, local administration, and general public. During

these sessions awareness on emigration regulations, benefits of legal migration, eMigrate portal, Pre-Departure Orientation Training (PDOT), Pravasi Bharatiya Bima Yojana (PBBY), and various advisories issued by Indian Embassies are highlighted.

Data regarding complaints of illegal recruitment activities and follow up action [2021 – 2025]

Sl. No.	State/UT	Number of Complaints					ATR Submitted by State Police					Number of Cases in which request for issue of prosecution sanction after investigation received					Number of Prosecution Sanctions issued				
		2021	2022	2023	2024	2025	2021	2022	2023	2024	2025	2021	2022	2023	2024	2025	2021	2022	2023	2024	2025
1.	Andaman and Nicobar Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
2.	Andhra Pradesh	1111	688	445	602	448	0	0	5	11	19	0	0	1	0	0	0	0	1	0	0
3.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
4.	Assam	0	2	2	0	0	0	1	0	0	0	0	0	0	0	0	0	0	0	0	0
5.	Bihar	10	2	6	5	1	4 (FIR registered)	0	1(FIR registered)	1(FIR registered)	1(FIR registered)	0	0	0	0	0	0	0	0	0	0
6.	Chandigarh	0	0	3	9	80	0	0	0	0	34 (3 FIRs)	0	0	0	0	0	0	0	0	0	0
7.	Chhattisgarh	1	0	0	1	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
8.	Dadra & Nagar Haveli and Daman & Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
9.	Delhi	1	1	4	92	153	0	0	0	0	17 ATR 17	0	0	0	11	9	0	0	0	11	9

											FIR										
10.	Goa	3	14	5	1	13	0	5	0	1	0	0	0	0	0	0	0	0	0	0	0
11.	Gujarat	2	2	2	9	12	0	0	1	1	0	0	0	0	0	0	0	0	0	0	3
12.	Haryana	0	1	4	2	33	0	0	0	0	09 ATR 0 FIR + 5 ATR +1 FIR)	0	0	0	1	0	0	0	0	1	0
13.	Himachal Pradesh	0	3	4	0	2	0	0	1	0	1	0	0	0	0	0	0	0	0	0	0
14.	Jammu & Kashmir	0	1	1	0	4	0	0	0	0	0	0	0	1	0	0	0	0	1	0	0
15.	Jharkhand	0	0	0	0	4	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
16.	Karnataka	7	21	32	33	61	0	4	6	8	0	0	1	3	0	0	0	1	3	0	0
17.	Kerala	65	69	110	277	238	54 (FIRs Regist ered)	47 (FIRs Regis tered)	87 (FIRs Regist ered)	197(F IRs Regist ered)	158	2	7	7	1	0	2	7	7	1	15
18.	Ladakh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20.	Madhya Pradesh	5	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
21.	Maharashtra	22	8	6	14	22	0	2	1	1	1	0	0	0	1	0	0	0	0	1	0
22.	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
23.	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
24.	Mizoram	0	0	2	0	4	0	0	1	0	3	0	0	0	0	1	0	0	0	0	1

											FIR Regi stere d										
25.	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
26.	Odisha	0	0	0	5	7	0	0	0	2 (FIR Regist ered)	1 (FIR Regi stere d)	0	0	0	0	0	0	0	0	0	0
27.	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
28.	Punjab	2	23	56	18	80	0	0	0	38(FI R Regist ered)	69	0	0	0	0	0	0	0	0	0	0
29.	Rajasthan	91	64	35	87	97	24 (one FIR Regist ered)	2	0	0	4	4	0	2	0	0	4	0	2	0	0
30.	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31.	Tamil Nadu	85	254	152	106	99	0	6	7	64	52	1	0	1	0	0	1	0	1	0	0
32.	Telangana	74	63	132	96	111	-	19	35	17	47	0	0	0	0	0	0	0	0	0	0
33.	Tripura	0	0	0	0	1	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34.	Uttarakhand	0	0	0	5	5	0	0	0	0	0 ATR 0 FIR	0	0	0	0	0	0	0	0	0	0
35.	Uttar Pradesh	0	1	0	6	31	0	0	0	0	08 ATR 03 FIR	0	0	0	0	0	0	0	0	0	0

36.	West Bengal	74	10	5	10	35	0	1	2	2	12	0	1	0	0	2	0	1	0	1	1
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